



CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA

O.A/350/1098/2021

Date of Order: 11.08.2021

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

RAMA SINHA

--Applicant

--vs--

GOVT OF INDIA MINT

--Respondents



For The Applicant(s): Mr. S.K. Datta, Ms. A. Roy, counsel

For The Respondent(s): Mr. A. N. Bhattacharya, counsel  
Mr. H. K. Das, counsel

O R D E R (O R A L)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both sides.

2. At hearing, ld. counsel for the respondents would raise maintainability on the ground of lack of jurisdiction under Section 14 in The Administrative Tribunals Act, 1985.

3. Since the Govt. of India Mint has been renamed as Security Printing and Minting Corporation of India Ltd. (SPMCIL) which is not enlisted under Section 14 in The Administrative Tribunals Act, 1985, the O.A is accordingly dismissed due to lack of jurisdiction with liberty to the applicant to approach the appropriate forum in accordance with law.

(Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)